

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-21/2008(Pt.)/11184/A.**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench, Arunachal Pradesh.

Dated Guwahati, <sup>th</sup> 29 November, 2022.

Sub:- Station leave permission.

Ref:- HC(IB)-VIG/01/2022 Dated 23.11.2022.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, Sessions Division, Bomdila, West Kameng District, Arunachal Pradesh has been granted **station leave permission from 06.12.2022 to 08.12.2022**, as prayed for. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC. VII-21/2008(Pt.)/11185-11186/A, dated** , 24-11-2022

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Sessions Division, Bomdila, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**